

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE THIRD DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 27312 OF 2024

Between:

Adisherlapally Varsha, D/o. Adisherlapally Machagiri, Aged about 19 years,
Student, (Roll No. 4201120400), R/o. H.No.3-16-108/4/37, Ramanthapur,
Kamakshipuram, Medchal Malkajgiri District, Telangana - 500013.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS declare the action of the 2nd respondent in not permitting the petitioner to register her online application for admission into MBBS/BDS courses under competent authority Quota for the academic year 2024-25 pursuant to the Notification dated 03/08/2024, on the ground that the petitioner is failed to registered within time schedule i.e 6 am on 04/08/2024 to 6 PM on 15/08/2024 is illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the claim of the petitioner for admission into UG-Medical course MBBS /BDS under Competent authority Quota for the academic year 2024-25 duly allowing the petitioner to register her application through online by paying requisite fee, taking into consideration of her case under medical grounds

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the claim of the petitioner for admission into UG-Medical course MBBS/BDS under Management Quota B and C category for the academic year 2024-25 duly allowing the petitioner to register his application through online by paying requisite fee, taking into consideration of his case under medical grounds, by disposing of his representation dated 26/08/2024 forthwith pending disposal of writ petition

Counsel for the Petitioner: SRI. NAYAKAWADI RAMESH

**Counsel for the Respondent No.1: SRI R. NAGARJUNA REDDY,
AGP FOR MEDICAL HEALTH
AND FAMILY WELFARE**

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.27312 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Nayakawadi Ramesh, learned counsel for the petitioner.

Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical & Family Welfare Department for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, 'the University') for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

"For the reasons stated in the accompanying affidavit, it is therefore prayed this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS declare the action of the 2nd respondent in not permitting the petitioner to register her online application for admission into MBBS/BDS courses under competent authority Quota for the academic year 2024-25 pursuant to the Notification dated 03.08.2024, on the ground that the petitioner is failed to registered within time schedule i.e 6 am on 04.08.2024 to 6 PM on 15.08.2024 is illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the claim of the petitioner for admission into UG-Medical course MBBS/BDS under Competent authority Quota for the academic year 2024-25 duly allowing the petitioner to register her application through online by paying requisite fee, taking into consideration of her case under medical grounds and pass such other order or orders as this Hon'ble Court may deem and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under competent authority Quota. Therefore, the University is not permitting the petitioner to seek

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admission under competent authority Quota category. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

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Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- N. RAJ GOPAL
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, T.S., Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences,
3. One CC to SRI. NAYAKAWADI RAMESH Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
6. Two CD Copies

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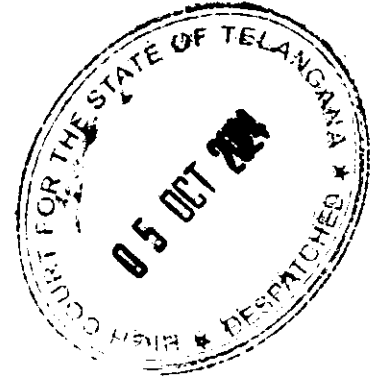
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CC TODAY

HIGH COURT

DATED:03/10/2024



ORDER

WP.No.27312 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

9 copies
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5/10/24